

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. M.A. 253 of 1997
(O.A. 232 of 1996) Date of order : 14.5.1999
Present : Hon'ble Mr. Justice S.N. Mallik, Vice-Chairman
Hon'ble Mr. B.P.Singh, Administrative Member

SWADESH RANJAN CHALI & ORS.

-VS-

UNION OF INDIA & ORS.

For the applicant(s) : Mr. J.K. Banerjee, counsel.
Ms. R. Dasgupta, counsel.
For the respondents : Mrs. Kanika Banerjee, counsel.

ORDER

In this M.A., the applicants have prayed for an interim order restraining the respondents from disengaging or terminating their services and/or disallowing them from their entry in the Akashvani Bhawan, etc.

2. It is submitted that the applicants are casual labours who are engaged in various posts like Steno Typist, Production Assistant, etc.
3. Mrs. Kanika Banerjee, the 1st counsel appearing for the respondents, denies the contentions made in the M.A. by filing a reply.
4. It may be recalled that the applicants have already filed an O.A. being No. 232 of 1996 in respect of which this M.A. has been filed. The prayer in the O.A. is for absorption of the applicants in the vacant posts in which they are performing their duties as casual labours since 1983 onwards.
5. This matter is to be adjudicated and the prayer made in the M.A. for an interim order cannot be allowed without deciding the O.A. The M.A. cannot be decided independently. The O.A. is fixed for hearing on 8.7.1999. This M.A. be also listed for hearing alongwith the O.A. on the same date.

B.P.SINGH

(B.P.SINGH)
MEMBER (A)

S.N.MALLICK
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VICE-CHAIRMAN